



2026:AHC:173926

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 27055 of 2026

Sandesh Chaudhary

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Navneet Kumar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Supplementary affidavit filed by the applicant is taken on record.
2. Heard Sri Jitendra Kumar Yadva, advocate holding brief of Sri Navneet Kumar Mishra, learned counsel for the applicant and Sri Rajnikant Rai, learned AGA for the State.
3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.14 of 2026, under Sections 103(1), 61(2), 3(5) BNS, Police Station Kasimabad, District Ghazipur during pendency of the trial.
4. Learned counsel for the applicant submits, FIR of the present case was lodged against two named accused (non-applicant) and their relatives but during investigation after 27 days applicant has been made accused on the basis of the statement co-accused Vishal Yadav and confessional statement of applicant before police and except the statement of co-accused and confessional statement of applicant before police there is no other evidence against the applicant on record.
5. He further submits, however, apart from the present case applicant is having criminal history of six other cases but his criminal history has been explained in the instant bail application and in all the cases he is on bail and all the cases relate to minor offences.
6. He next submits, even co-accused Saurabh Yadav has been released on

bail by this Court with a very detailed order dated 03.07.2026 passed in Criminal Misc. Bail Application No.18467 of 2026 and case of applicant is at par with him.

7. He further submits, in the present matter applicant is in jail since 04.05.2026.

8. Per contra, learned AGA however opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. It is a case of circumstantial evidence and applicant was not named in the FIR but after 27 days through statement of co-accused and confessional statement of applicant recorded by I.O. he has been made accused in the present matter and it reflects, except above two evidences there is no other evidence against applicant on record.

11. Further, however, apart from the present case applicant is having criminal history of six other cases but his criminal history has been explained in the instant bail application and in all the cases he is on bail and all the cases relate to minor offences.

12. Further, even co-accused Saurabh Yadav has been released on bail by this Court with a very detailed order and case of applicant is at par with him.

13. Further, in the present matter applicant is in jail since 04.05.2026.

14. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

15. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

16. Let the applicant - **Sandesh Chaudhary** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the

like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

17. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

18. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

August 14, 2026

Shahroz